

the reasons for not laying the above Notification.

[Placed in Library. See No. LT-11203/76].

**ANNUAL REPORT AND AUDIT REPORTS OF CSIR AND NRDC & STATEMENTS**

**THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI SANKAR GHOSE):** I beg to lay on the Table—

(1) A copy of the Annual Report of the Council of Scientific and Industrial Research, New Delhi, for the year 1975.

(2) A copy of the Audit Report (Hindi and English versions) on the accounts of the Council of Scientific and Industrial Research, New Delhi, for the year 1973-74.

(3) A copy of the Audit Report (Hindi and English versions) on the accounts of the Council of Scientific and Industrial Research, New Delhi, for the year 1974-75.

(4) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version of the report mentioned at (1) above.

(5) A statement (Hindi and English versions) showing reasons for delay in laying the Audit Report mentioned at (2) above.

[Placed in Library. See No. LT-11204/76].

(6) A copy of the Annual Report (Hindi and English versions) of the National Research Development Corporation of India, New Delhi, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619(A) of the Companies Act, 1956. [Placed in Library. See No. LT-11205].

**ANNUAL GENERAL ADMINISTRATION REPORT OF ANDAMAN AND NICOBAR ADMINISTRATION FOR 1974-75 UPSC (EXEMPTION FROM CONSULTATION) AMDT. REGULATIONS, 1976, NOTIFICATIONS UNDER ALL INDIA SERVICES ACT, 1951 AND A STATEMENT**

**THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI SANKAR GHOSE):** On behalf of Shri Om Mehta, I beg to lay on the Table—

(1) A copy of the Annual General Administration Report (Hindi and English versions) of the Andaman and Nicobar Administration for the year 1974-75. [Placed in Library. See No. LT-11206/76].

(2) A copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1063 in Gazette of India dated the 24th July, 1976, under clause (5) of article 320 of the Constitution together with an explanatory memorandum [Placed in Library. See No. LT-11207/76].

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) The Indian Police Service (Fixation of Cadre Strength) Tenth Amendment Regulations, 1976, published in Notification No. G.S.R. 752(E) in Gazette of India dated the 4th August, 1976.

(ii) The Indian Police Service (Pay) Eleventh Amendment Rules, 1976, published in Notification No. G.S.R. 753(E) in Gazette of India dated the 4th August, 1976.

(iii) The Indian Administrative Service (Fixation of Cadre Strength) Sixteenth Amendment Regulations, 1976, published in

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Notification No. G.S.R. 2091 in Gazette of India dated the 7th August, 1976.

(iv) The Indian Administrative Service (Pay) Sixteenth Amendment Rules, 1976, published in Notification No. G.S.R. 2092 in Gazette of India dated the 7th August, 1976.

(v) The All India Services (Death-cum-Retirement Benefits) Seventh Amendment Rules, 1976, published in Notification No. G.S.R. 2143 in Gazette of India dated the 7th August, 1976.

[Placed in Library See No. LT-11208/76].

(4) A statement (as on 20th August, 1976) (Hindi and English versions) showing the decisions taken on certain recommendations in the various Reports of the Administrative Reforms Commission and the implementation of these decisions. [Placed in Library. See No. LT-11209/76].

NAVY (PENSION) NINTH AMDT. REGULATIONS, 1976

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK): I beg to lay on the Table a copy of the Navy (Pension) Ninth Amendment Regulations, 1976 (Hindi and English versions) published in Notification No. S.R.O. 2Q1 in Gazette of India dated the 14th August, 1976, under section 185 of the Navy Act, 1957. [Placed in Library. See No. LT-11210/76].

PUBLIC NOTICES RE. IMPORT POLICY FOR NEWSPRINT FOR 1976-77 AND ENTITLEMENT TO NEWSPAPERS/PERIODICALS ETC. OF NEWSPRINT

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DEHARAM BISHI SINHA): I beg to lay on the Table a copy each of the following papers (Hindi and English versions):—

(1) Public Notice No. 76-ITC (PN)/76 dated the 2nd August, 1976 containing the Import Policy for newsprint for the year 1976-77.

(2) Public Notice No. 1-PR-NP/76 dated the 2nd August, 1976 notifying the basis of entitlement to newspapers/periodicals and other consumers of newsprint.

[Placed in Library. See No. LT-11211/76].

ANNUAL REPORT OF UGC FOR 1974-75

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the University Grants Commission for the year 1974-75, under section 18 of the University Grants Commission Act, 1956. [Placed in Library. See No. LT-11212/76].

12.24 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 24th August, 1976, agreed without any amendment to the Conservation of Foreign Exchange and Prevention of Smuggling Activities (Second Amendment) Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 19th August, 1976."

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on